

**FORM A  
PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF  
REI AGRO LIMITED**

**RELEVANT PARTICULARS**

1. Name of Corporate Debtor	REI Agro Limited
2. Date of Incorporation of Corporate Debtor	14/09/1994
3. Authority under which Corporate Debtor is incorporated/registered	Ministry of Corporate Affairs Registrar of Companies(ROC)-West Bengal
4. Corporate Identity Number of Corporate Debtor	L14200WB1994PLC104573
5. Address of the Registered Office of Corporate Debtor Corporate Office of Corporate Debtor	Everest House, 46C, Chowringhee Road, 15th Floor, Room No. 15B, Kolkata-700071 (W.B.) 58A/1, Sainik Farm, New Delhi-110062.
6. Insolvency Commencement date in respect of Corporate Debtor	27/02/2017, (As per order of NCLT dated 27/02/2017 in Company Petition No. 73/2017)
7. Estimated date of closure of Insolvency Resolution Process	26/08/2017, (180 days from date of commencement of resolution process)
8. Name of the Interim Resolution Professional Address of the Interim Resolution Professional Email Address of the Interim Resolution Professional Registration Number of the Interim Resolution Professional	Mr. Anil Agarwal 9, Binoba Bhave Road, Flat No. 2G, Behala, Kolkata - 700038 anil@dvaonline.in,  IBBI/IPA-001/IP-00621/2016-17/1372
9. Last date for submission of claims	13/03/2017

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process against **M/s REI Agro Limited** on 27/02/2017.

The creditors of **M/s REI Agro Limited** are hereby called upon to submit a proof of their claims on or before 13/03/2017 to the Interim Resolution Professional at the address mentioned against item 8.

The claims may be submitted in the specified Forms B, C, D and E in terms of Regulation 7, 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, by the Operational creditors except Workmen and Employees; Financial Creditors; Workman or an employee; Authorised Representative of Workmen and Employees; respectively as the case may be.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 03/03/2017  
Place : Kolkata

Sd/-  
Anil Agarwal  
Interim Resolution Professional